

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 91/MP/2024 along with IA No. 60/2025

Subject : Petition under Section 79 of the Electricity Act 2003 before this Commission for (i) an in-principle approval of certain events as events of Change in Law and (ii) an appropriate mechanism for appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events in terms of Article 12 of the Power Purchase Agreements signed between the Petitioners and Solar Energy Corporation of India Limited along with carrying cost and interest on carrying cost.

Petitioners : ACME Deoghar Solar Power Pvt. Ltd. and Ors.

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **3.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sujit Ghosh, Sr. Advocate, ACME
Ms. Mannat Waraich, Advocate, ACME
Ms. Ananya Goswami, Advocate, ACME
Shri Tushar Goyal, Advocate, ACME
Shri Manish Kumar Choudhary, Advocate, Bihar Discoms
Shri Ashutosh Kumar, Advocate, Bihar Discoms
Shri Shivam Sinha, Advocate, TPDDL
Shri Chetan Saxena, Advocate, TPDDL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Aditya Singh, Advocate, HPPC

Record of Proceedings

At the outset, the learned senior counsel for the Petitioners submitted that in compliance with the directions issued *vide* the last RoP for the hearing dated 13.1.2026, an amended memo of parties dated 21.1.2026 has been filed by the Petitioners. However, due to paucity of time, the matter could not be heard further.

2. The matter remained part-heard and will be listed for hearing on **19.2.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

